

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 6

RCP(IB)/16(MB)2024

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **05.07.2024**

NAME OF THE PARTIES : **Mulraj Mody**

Vs

Westren Developers Pvt Ltd

For FC : Adv. Niraj Shah i/b. Law Chamber of Siddharth Murarka

For CD : Adv Yash Jain

Section 7 of IBC

ORDER

1. Heard Counsel for FC and CD. Counsel for CD submits that his client has handed over copies of documents, relating to the flat which is offered to the FC as a part of the settlement, such as RERA Registration, Development Rights, Commencement Certificate, etc., relating to the flat.
2. Counsel for FC submits that his client would now conduct due diligence of the documents received by them. Counsel for CD submits that his client has confirmed receipt of copies of the documents from the FC.

3. Counsel for CD submits that his client is ready to get the flat registered in the name of the FC in 10 days of intimation of satisfaction as to the genuineness of the documents as agreed.
4. In view of the above circumstance, both the FC and CD are directed to complete the process and file a joint affidavit before the next date of hearing. **List on 26.07.2024 for final hearing/reporting settlement /disposal.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

RV